

In The Central Administrative Tribunal

ALLAHABAD BENCH

:: ORDER - SHEET ::

Application No...O.A. 1299/93. of 199

Applicant (s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

Notes of the Registry	Orders of the Tribunal
	<p>15.12.2000</p> <p>Hon. Mr. S. K. I. Naqvi, J. M. Shri J. P. Gupta for the applicant. Shri S. K. Mishra proxy counsel to Shri V. K. Geel, counsel for the respondents.</p> <p>The M.A. No. 6068/00 by the applicant moved on 08.11.00 after furnishing the copy to learned counsel for the respondents, to recall the order dated 09.10.00 through which the O.A. has been dismissed in default. Heard. Sufficient reasons shown to recall the impugned order. The order dated 09.10.2000 is recalled accordingly. The case is restored to its original number.</p> <p>The case has already been admitted for hearing. List this case for hearing on 10.1.2001. R.A. if any, may be filed during first week of January, 2001.</p> <p><i>[Signature]</i> J. M.</p> <p>/m.m./</p>

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